

**H.C.P.Nos.738 & 787 of 2020**

**N.KIRUBAKARAN, J.**

**and**

**P.VELMURUGAN, J.**

(Order of the Court was made by **N.KIRUBAKARAN,J.**)

When the matter is called today, Mr.Suryaprakasam, Petitioner in person in both the petitions as well as learned Counsel practising before this Court for a long time submitted that a lady who is a migrant labour was gang raped at Palladam, Tiruppur District. It is very unfortunate to see that ladies who come to Tamil Nadu crossing hundreds of kilometres from neighbouring States, with a fond hope of getting employment are becoming victims of sexual assault. Therefore, the Inspector General (West Zone) who is in charge of Palladam, Tiruppur District is directed to personally supervise the case with regard to gang rape of the lady at Palladam and to see that the culprits are appropriately prosecuted. Further, the Government shall give appropriate legal assistance as well as compensation to the victim lady under the Victim Compensation Scheme.

2.It is also noticed that the migrant labourers are not paid even minimum wages and so they are easily opted by organizations and companies other than local workers. In this regard, appropriate steps shall be taken by the Government to see that the migrant labourers are properly paid.

3.Mr.G.Karthikeyan, learned Assistant Solicitor General seeks time to get instructions and file response with regard to the queries raised by this Court. The response to the queries shall be circulated.

4.Post the matter for orders.

(N.K.K.,J.) (P.V.,J.)

01.10.2020

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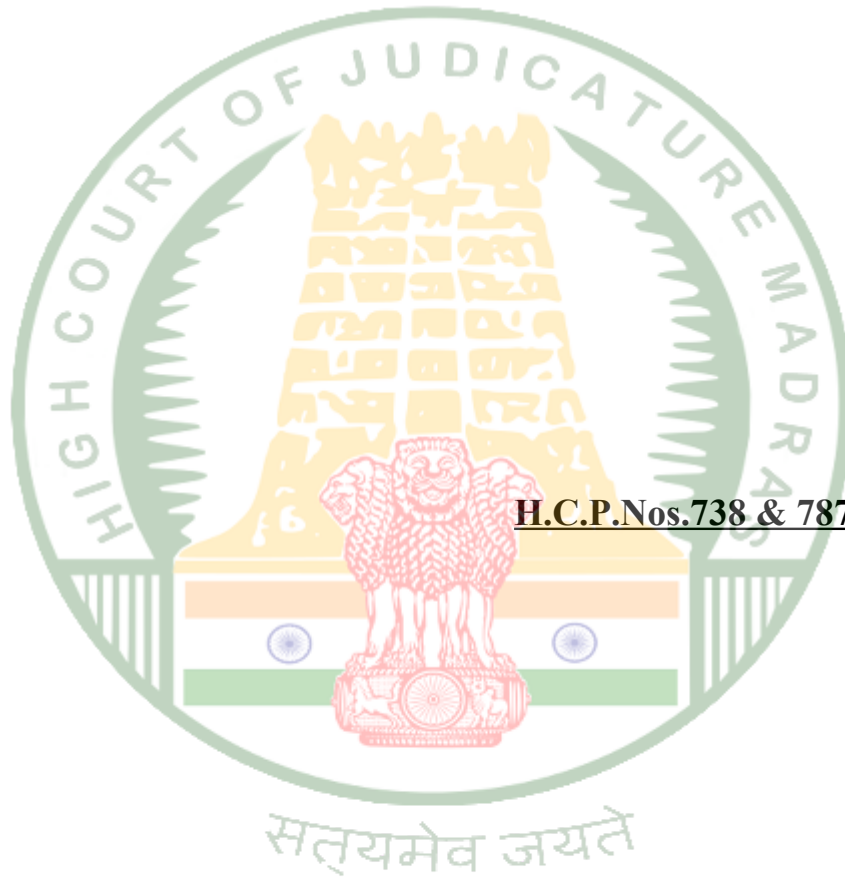
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**Dated:01.10.2020**